

GOVERNMENT OF INDIA  
MINISTRY OF TOURISM

**RAJYA SABHA**  
**STARRED QUESTION NO.171**  
ANSWERED ON 22.12.2022

**ISSUES OF WOMEN EMPLOYEES IN HOSPITALITY SECTOR**

171. SHRI M. MOHAMED ABDULLA:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether Government has taken steps to create awareness about the issues faced by women employees in the hospitality sector in India, and make the sector more inclusive;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF TOURISM

(SHRI G. KISHAN REDDY)

(a) to (c): A Statement is laid on the table of the House.

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**STATEMENT IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 171 ANSWERED ON 22.12.2022 REGARDING ISSUES OF WOMEN EMPLOYEES IN HOSPITALITY SECTOR.**

(a) to (c): The Government engages with Hospitality Industry Stakeholders through various regulatory and voluntary measures to provide conducive environment for women employees in hospitality sector and make the sector more inclusive.

The Ministry of Tourism along with stakeholders in tourism and hospitality sector and Tourism Departments of all States and UTs, adopted the 'Code of Conduct for Safe & Honourable Tourism' on 1st July 2010.

Various provisions in the laws being administered by different Ministries of Government of India provide for safety, equal opportunity and congenial work environment for women employees. These include:

- (i) The Code on Social Security, 2020
- (ii) The Code on Wages 2019
- (iii) Maternity Benefit Act, 1961 (as amended in 2017)
- (iv) Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013

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